

ITEM NO.28

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.16601/2017

PRACHI SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. INDUSTRIAL DEVELOPMENT & ORS.

Respondent(s)

WITH

SLP(C) Nos.11746/2017 (XI)

SLP(C) Nos.16458-16459/2017 (XI) - LISTED

Date : 06-12-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
[IN CHAMBERS]

Counsel for the Parties:

Mr. Ashutosh Senger, Adv.
Mr. Pranshu Kaushal, Adv.
Mr. Pahlad Singh Sharma, AOR

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Yugandhara Pawar Jha, AOR
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Ms. Ruchira Gupta, Adv.
Mr. Anurag Sharma, Adv.
Mr. Shishir Deshpande, AOR

Mr. Abhishek Vikas, AOR

Mr. Ritesh Agrawal, AOR

UPON hearing the counsel the Court made the following
O R D E R

According to the office report dated 03.09.2019, service of notice is not complete as regards respondents no.1, 2, 4 and 5 in SLP (Civil) No.16458 of 2017 and as regards respondents no.1, 3 to 6 and 8 in SLP (Civil) No.16459 of 2017.

Four weeks' time, by way of last opportunity, is granted to the learned counsel for the petitioner(s) to comply with the office report.

(MUKESH NASA)
COURT MASTER

(V.M. BHATNAGAR)
BRANCH OFFICER